

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government had constituted the Hyderabad Special Screening Committee in 1983 to scrutinise claims relating to the Hyderabad Liberation Movement. The Screening Committee was reconstituted from time to time and the latest Committee was headed by Shri Ch. Rajeshwara Rao. Based on this recommendations of the various Committees so far pension has been sanctioned in 7,000 cases. The last recommendations of the Committee have been received on 31.5.98. and, therefore, it is not possible to give district-wise break up at present.

2. A writ petition making certain allegations has been filed in the Hon'ble Court of Andhra Pradesh in which the court have passed interim directions to the Govt. of India not to implement the recommendations of the Committee from the date of order till further orders. Cases not covered by the interim directions of the High Court are under process and all efforts are being made to finalise them expeditiously.

Lubricating Oils

966. SHRI TASLIMUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that the use of poor quality lubricating oil causing premature machine failure resulting tremendous losses to the transport and farm sectors;

(b) if so, the action proposed to be taken to curb the production and usage of such lubricants;

(c) whether the private oil companies are using re-refined oils in their finished products;

(d) if so, whether this information is mentioned on their packaging; and

(e) if not, the action proposed to be taken against them and to make comprehensive policy to encourage the collection and re-refining of used lubricating oil using technologies that render it suitable for reuse?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) It is possible that the use of poor quality Lubricating Oils may be one of the causes of machine failure in the transport and farm sectors.

(b) With a view to checking the marketing of spurious/sub-standard lubricating Oils and Greases in the country, the Central Government have promulgated the Lubricating Oils and Greases (Processing, Supply & Distribution Regulation) Order, 1987, which provides that no person could carry on the business of a processor

except under and in accordance with the terms and conditions of a valid license to be granted under this Order. This Order also prohibits carrying on this business of processing, manufacturing, blending, compounding, packaging, refining, selling or transportation of any lubricating Oil or Grease, which has been adulterated.

(c) to (e) The use of re-refined Oils conforming to the prescribed BIS specification is permitted for manufacturing Lubricating Oils. Used Oils, when properly re-refined and suitable additives are incorporated to meet the required performance levels will not cause premature machine failures.

Presently, the information regarding use of re-refined oils in their finished products is not mentioned on the packaging of the products of private oil companies, as it is not mandatory.

Reservation to SCs/STs

967. SHRI MANIKRAO HODLYA GAVIT :
SHRI D.S. AHIRE :
SHRI G.M. BANATWALLA :

Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state :

(a) whether the National Commission on Scheduled Castes and Scheduled Tribes had made any recommendations in its recent report that the SC/ST quota be extended to all appointments in the armed forces, the judiciary, scientific establishments and private enterprises.

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The National Commission for Scheduled Castes and Scheduled Tribes in discharge of its duties as in the Section 2 Clause (5) Sub-Clause (d) of the Constitution (65th Amendment) Act, 1990 has presented its Annual Report recently. As per Section 8 of the Act, the Reports alongwith the Action Taken Report are to be laid on the Table of the House. Hence till the Report is laid on the Table of the House reaction of the Government cannot be expressed.

Issue of Family Cards

968. SHRI BAJU BAN RIYAN :
SHRI CHAMAN LAL GUPTA :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :